

**IN THE INCOME TAX APPELLATE TRIBUNAL KOLKATA 'B' BENCH KOLKATA
[BEFORE SHRI J. SUDHAKAR REDDY, HON'BLE ACCOUNTANT MEMBER &
SHRI A.T. VARKEY, HON'BLE JUDICIAL MEMBER]**

I.T.A. No. 92/Kol/2019
Assessment Year: 2015-16

Nathuram Agarwal.....Appellant
C/o. Subash Agarwal & Associates, Advocates,
Siddha Gibson, 1, Gibson Lane, Suite 213, 2nd Floor,
Kolkata - 700 069.
[PAN: ADLPA 4309 E]

Vs

ACIT, CIRCLE - 1, Kolkata.....Respondent

Appearances by:

None appearing on behalf of the Assessee.

Smt. Ranu Biswas, Addl. CIT appearing on behalf of the Revenue.

Date of concluding the hearing : March 26th, 2021

Date of pronouncing the order : April 16th, 2021

ORDER

PER BENCH:

The assessee seeks permission of this Bench to withdraw his appeal in ITA No. 92/Kol/2019 as he has availed the scheme under "Vivad Se Vishwas Act, 2020" vide his application dated 18.03.2021. The assessee states that he has been granted certificate by the designated authority in Form No.-3 under the provisions of "Vivad Se Vishwas Act, 2020".

2. We accept this application of the assessee and dismiss this appeal as withdrawn.

Order Pronounced in the Open Court on 16th April, 2021.

Sd/-
(A.T. VARKEY)
JUDICIAL MEMBER

Sd/-
(J. SUDHAKAR REDDY)
ACCOUNTANT MEMBER

Dated: 16/04/2021
SC, Sr. PS

Copy of order forwarded to:

1. Nathuram Agarwal, C/o. Subash Agarwal & Associates, Advocates, Siddha Gibson, 1, Gibson Lane, Suite 213, 2nd Floor, Kolkata – 700 069.
2. ACIT, Circle – 1, Kolkata.
3. The CIT(A)
4. The CIT
5. DR

True Copy,

By order,

Assistant Registrar/DDO
ITAT, Kolkata